

F.No.404/111/70-ITCC.  
GOVERNMENT OF INDIA.  
CENTRAL BOARD OF DIRECT TAXES.

New Delhi, the 11th June, 70

No.98(F.No.404/111/70-ITCC): In exercise of the powers conferred by Sub-Clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) read with rule 6 of the Income-tax (Certificate proceedings) Rule, 1962, the Central Board of Direct Taxes hereby direct that J.S. Agarwal who has been appointed as Tax Recovery Officer under Section 2(44) of the Income-tax, 1961, shall perform his functions of Tax Recovery Officer in respect of Lucknow District in the State of Uttar Pradesh.

2. This order shall come into force with effect from 15.6.70.

(E.K. LYALL)  
SECRETARY  
CENTRAL BOARD OF DIRECT TAXES.  
NEW DELHI.

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Copy forwarded to the Commissioner of Income-tax, Lucknow ~~it~~ with reference to his D.O. letter No.

35/64-VI dated 29.5.70.

(E.K. LYALL)  
SECRETARY  
CENTRAL BOARD OF DIRECT TAXES.  
NEW DELHI.